

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1781(ND)2018

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.11.2019.**

**NAME OF THE COMPANY: M/s. Indu Kumar & Ors. V/s. M/s. Saha Infratech
Pvt. Ltd.**

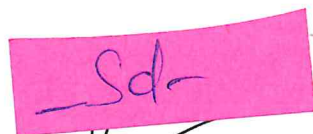
SECTION OF THE COMPANIES ACT: U/s 7 of IBC Code, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	Present:	Mr. Sachin Jain, Advocate for the Petitioner		
		Mr. P. Rajesh, Ms. Zinnea Mehta, Advocates for the Respondent		

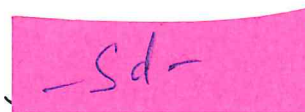
ORDER

Ld. counsel for the Corporate Debtor submits that terms of compromise are being re-negotiated. He therefore prays for an adjournment. Last opportunity is given.

To come up on ¹⁴ 6th November, 2019.



**(L.N. Gupta)
Member (T)**



**(Ina Malhotra)
Member (J)**